

ITEM NO.3
SECTION XI

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 23487/2019

ALOK KUMAR & ORS.

Petitioner(s)

VERSUS

POORAN CHANDRA PANDEY & ORS.

Respondent(s)

IA No. 150032/2019 - DELETING THE NAME OF PETITIONER/RESPONDENT
IA No. 150030/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

WITH

SLP(C) No. 23504-23515/2019 (XI)

IA No. 140556/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 140557/2019 - EXEMPTION FROM FILING O.T.)

Date : 07-01-2022 These matters were called on for hearing today.

For Petitioner(s)

Mr. Satish Pandey, AOR

For Respondent(s)

Mr. Anurag Kishore, AOR

Mr. Sudhansu Palo, AOR

UPON hearing the counsel, the Court made the following
O R D E R

SLP(C) No. 23487/2019

Respondent Nos.1 to 34 have filed counter affidavit.

Ld. counsel appearing for respondent Nos.1 to 34
submits that they wish to take appropriate steps for
corrections in respect of the counter affidavit that they

contd....

have filed and accordingly, they may be granted some time. The prayer is considered and allowed and corrections may be carried out, as per rules, within two weeks.

Respondent No.35 has filed counter affidavit but vakalatnama on behalf of the said respondent has not been filed. Vakalatnama may be filed within four weeks.

SLP(C) No. 23504-23515/2019

Common respondent Nos.1 to 3 in SLP(C) No. 23504/2019 and SLP(C) No. 23510/2019, common respondent Nos.2 and 3 in SLP(C) No. 23506 and 23511/2019, common sole respondent in SLP(C) No. 23507/2019 and SLP(C) No.23515/2019 and common respondent Nos.1 and 2 in SLP(C) No.23508/2019 and SLP(C) No.23514/2019 have already filed counter affidavit.

Common respondent Nos.1 to 4 and 6 to 14 in SLP(C) No.23509/2019 and SLP(C) No.23513/2019 have filed counter affidavit on 22.12.2021 but after the opportunity was declined to them. Office to make a specific mention in the office report at the time of listing the matter before the Hon'ble Court.

Service is complete on respondent No.4 in SLP(C) No.23504/2019 and SLP(C) No.23506/2019, respondent No.3 in SLP(C) No.23508/2019 and respondent No.15 in SLP(C) No.23509/2019, but none has entered appearance on their behalf.

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Petitioner has not taken appropriate steps in respect of common respondent No.29 in SLP(C) No.23505/2019 and SLP(C) No.23512/2019, common respondent No.1 in SLP(C) No.23506/2019 and SLP(C) No.23511/2019 and common respondent No.5 in SLP(C) No.23509/2019 and SLP(C) No.23513/2019, who have reportedly died, despite grant of final opportunity on an earlier occasion.

Accordingly, Registry to process the matters for listing before the Hon'ble Judge in Chambers for necessary directions.

AVANI PAL SINGH
Registrar